

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 1247/2016
CA NO.

CORAM:

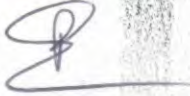
SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2017

NAME OF THE COMPANY: Times Innovative Media Ltd Vs Unique Infoways Pvt. Ltd.

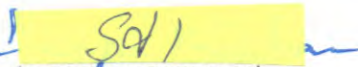
SECTION OF THE COMPANIES ACT: 433(e),434&439

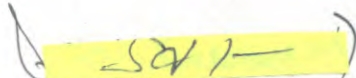
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1)	RAMNISH KHANNA		PETITIONER	

ORDER

At the request of the Learned Counsel for the petitioner, petition is dismissed as withdrawn with liberty to file a fresh one on the same cause of action in accordance with the provisions of IBC, 2016 and the latest dispensation.

The prayer made by the learned counsel is accepted and liberty is granted in terms of the request made.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
20.04.2017

U.D.Mehta
MEMBER (JUDICIAL)